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Title: Discussion on the motion for consideration of Narcotic Drug and Psychotropic Substances (Amendment) Bill, 2011 (Bill Passed).

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI NAMO NARAIN MEENA): Sir, on behalf of Shri P. Chidambaram, I beg to move:

"That the Bill further to amend the Narcotic Drugs and Psychotropic Substances Act, 1985, be taken into consideration."

The Narcotic Drugs and Psychotropic Substances (NDPS) Act was enacted in 1985 and came into force on 14th November, 1985. The Act was amended twice, once in the year 1989 and second time in the year 2001.

Another amendment in the Act is felt necessary to remove the difficulties which have arisen in the implementation of the Act and to further strengthen certain other provisions; including provisions pertaining to forfeiture of property of drug traffickers. Hence the Narcotic Drugs and Psychotropic Substances (Amendment) Bill was introduced in Lok Sabha on 8th September, 2011.

The Bill was referred to the Standing Committee on Finance for examination and report thereon. In its report, the Committee has made seven recommendations and almost all of them have been accepted by the Government. The bulk of the official amendments that we propose to move are, therefore, guided by the suggestions of the Committee.

Simultaneously, the Government received several representations on the issue of lack of adequate access to morphine and other opioids for pain relief and palliative care. The representations emphasized the urgent need to have one uniform licensing system under the NDPS Act and to include such proposals also in the Bill to amend the NDPS Act. On examination of the same, it was felt that there is merit in the representations. We are accordingly, also proposing certain official amendments aimed at addressing the issue of opioid access for pain relief.

Accordingly, the consequential changes arising out of the suggestions of the SCF and addressing the issue of opioid access for pain relief have been proposed through a list of the official amendments which is also placed before the House for consideration.

MR. CHAIRMAN: Motion moved:

"That the Bill further to amend the Narcotic Drugs and Psychotropic Substances Act, 1985, be taken into consideration."

श्री निशिकांत दुबे (गोडा): सभापति महोदय, आपने मुझे बोलने का मौका दिया, इसके लिए मैं आपको धन्यवाद देता हूँ... (व्यवधान) सुषमा स्वराज जी, माननीय लालकृष्ण आडवाणी जी, सब को धन्यवाद देता हूँ कि मुझे इस महत्वपूर्ण बिल पर... (व्यवधान)

MR. CHAIRMAN : Please do not disturb the proceedings of the House.

...(Interruptions)

MR. CHAIRMAN: Nothing, except what Shri Nishikant Dubey is saying, will go on record.

(Interruptions)*

15.06 hrs.

At this stage Shri Arjun Roy and some other hon. Members came and stood on the floor near the Table.

वेई।(व्यवधान)

MR. CHAIRMAN: Hon. Members, you have enough disturbed the proceedings of the House. Please sit down.

...(Interruptions)

श्री निशिकांत दुबे (गोड्डा): यह बहुत ही महत्वपूर्ण बिल है, मैं इस बिल का स्वागत करता हूँ, सरकार का स्वागत करता हूँ कि स्टैंडिंग कमेटी के सारे रिपोर्टमेंटेशंस को उन्होंने मान लिया है, चूंकि ड्रग का सवाल है। कैंसर जैसे पेशेंट मर रहे हैं, इस कारण से इस बिल की बहुत आवश्यकता है, नारकोटिक्स बिल की बहुत आवश्यकता है।

सभापति महोदय, जो कुछ महत्वपूर्ण बात है, एक रिपोर्ट है, जिसको कि मैं कोट करना चाहूंगा, वह रिपोर्ट है - इंटरनेशनल नारकोटिक्स कंट्रोल स्ट्रेटजी रिपोर्ट, 2013. वह यह कह रहा है कि International Narcotics Control Strategy Report – 2013 – "High level corruption both generates, conceals criminal proceedings, illicit funds are often laundered through real estate, educational programmes, charities and election campaigns". इसका मतलब यह है कि यह जो नारकोटिक्स का पैसा आ रहा है, आज के युवा क्या कर रहे हैं। आज के युवा स्कूल, कॉलेज, किसी पार्टी या डिस्को में जाइए, आपको सारे लोग ड्रग्स लेते मिल जाएंगे। स्कूल के बच्चे आइसक्रीम, चॉकलेट के माध्यम से, ...(व्यवधान) यह जो इल्लिगल मनी आती है, दाऊद इब्राहिम का जो पूरा का पूरा नेक्सस इस देश में चल रहा है, उसके साथ जो कई अन्य लोग हैं, छोटा शकील है, ...(व्यवधान) संदीप शर्मा है, इस तरह के लोग जिनके बारे में मैं लगातार विद्वियां लिखता हूँ। गुडगांव, नोएडा, मुंबई में प्रोपर्टी है, ये इल्लिगल इलिसिट मनी, जो दाऊद इब्राहिम और उसके गुर्गे कर रहे हैं, आपके मंत्रालय के लोग भी इसमें मिले हुए हैं। मैं लगातार इसके बारे में विद्वी लिख रहा हूँ कि दाऊद इब्राहिम के साथ जो लोग हैं, ...(व्यवधान) वह छोटा शकील है, संदीप शर्मा है या इस तरह के ओर भी लोग हैं, ...(व्यवधान) वे ब्लैकमेल करते हैं।...(व्यवधान) इस तरह के जो लोग हैं, ...(व्यवधान)

MR. CHAIRMAN: Hon. Members, after this your names will be called. After this Bill is over, you all will be given chance.

...(Interruptions)

श्री निशिकांत दुबे : सभापति महोदय, आप मेरी बात दो मिनट सुन लीजिए।...(व्यवधान)

MR. CHAIRMAN: Hon. Members, since we cannot have a constructive discussion on the Bill and so I will put it to the vote of the House.

ओशी पन्ना लाल पुनिया (बाराबंकी): वित्त मंत्री जी के द्वारा प्रस्तुत Narcotic Drugs and Psychotropic Substances (Amendment) Bill, 2011 समय की आवश्यकता के अनुसार अनिवार्य एवं जनहित में है।

मैं बिल का समर्थन करता हूँ।

* Speech was laid on the Table

* SHRI ARJUN RAM MEGHWAL (BIKANER): I want to lay the following. Kindly make compulsory monitoring system to implement the Provision of Narcotic Drugs and Psychotropic Substances (Amendment) Bill 2011.

That should be mandatory provision in the proposed Amendment Bill.

* Speech was laid on the Table.

ओशी शैलेन्द्र कुमार (कौशाम्बी): महोदय, स्वापक औषधि और मनः प्रभावी पदार्थ (संशोधन) विधेयक 2011 पर मैं निम्न बातें कहना चाहूंगा। आज देश का खास कर शैक्षणिक, मजदूर कश लोग ड्रग्स का सेवन करते हैं जिसमें विदेशों से मारफिन आदि दवाएं आ रही हैं जिससे लोग लेकर बीमार पड़ रहे हैं। कैंसर, विकलांगता, हार्ट, ब्लड प्रेशर, मानसिक तौर पर बीमार हो रहे हैं। सरकार विदेशों से आने वाले ड्रग पर रोक लगाए और युवा पीढ़ी को बचाए। परिवार-घर को बर्बाद होने से बचाए, लोग तरह-तरह की बीमारी से ग्रस्त हो रहे हैं। इस पर रोक लगाने की आवश्यकता है। कड़े कानून और सजा की व्यवस्था होनी चाहिए। स्कूल, कालेजों और चौराहों पर खुलेआम बिक रहे हैं। जिसमें सरकारी विभाग एवं पुलिस के लोग मिले होते हैं। सरकार सख्ती करे एवं रोक लगाए।

* Speech was laid on the Table

* SHRI S. SEMMALAI (SALEM): Narcotic Drugs and Psychotropic Substances (Amendment) Bill 2013

- The Bill was introduced in 2011.
- Then it was referred to Standing Committee.
- It was reviewed by the Committee and the Committee suggested some amendments. Some of those amendments were accepted. The Finance Minister has moved official amendments to the NDPS Bill 2011.
- The Question is why does the NDPS Act need to be amended.

- Millions of Indians with Cancer, HIV/AIDS and other life limiting illness and injuries suffer needlessly due to untreated pain.
- So they need some reliefs.
- This Bill seeks to ensure the availability of essential narcotic medicines to patients while at the same time preventing abuse or diversion.

* Speech was laid on the Table

***SHRI O.S. MANIAN (MAYILADUTHURAI):** I am happy to express my views on the Narcotic Drugs and Psychotropic Substances (Amendment) Bill. The amendments to the Bill were kept pending for long. I appreciate for taking initiatives to bring necessary amendments to this Bill. At a very tender age, students of schools and colleges as well as industrial workers are intoxicated and due to drug abuse their health is very much affected. I want to stress that drug trafficking from neighbouring countries should be effectively checked. Sale of banned drugs and tobacco products in black market should be prevented. There should be awareness campaigns on the evil effects of tobacco products and narcotic drugs. Short films thus produced to create awareness among youth and general public on drug abuse and its side effects should be screened throughout the country. Even some narcotic substances are added as ingredients in cool drinks and which should be checked and prevented. The Government should not only take preventive action against poor people but also it should act to set free the rich and elite from the clutches of drug menace. Under relevant law of the land necessary and stringent penal action should be initiated against drug peddlers and publicity campaigns in full swing may be organised on the evils of narcotic drugs.

***SHRI ANUP KUMAR (BARDHMAN EAST):** Although, I welcome the Narcotic Drugs and Psychotropic Substances (Amendment) Bill, 2011 but I have some reservations.

Though the bill adds a new definition of "Central Government Factories" and amends the definition of "Commercial Quantity" and "Small Quantity"- the definitions are still vague. The definition should be clearly specified.

It is strange that instead of increasing the punishment of the drug trafficker, it has reduced the punishment of drug-users to make a compromise. I strongly object to this and hope the Bill will make provision for stringent punishment for both.

I welcome the provision of management and rehabilitation of addicts in this bill. The Government should be more proactive in this matter.

I cannot understand why 180 day is provided for notification of seize of unauthorized possession of drugs. Is it for manipulation so the criminals could pass away free. I wish it should be notified within a month and procedure should be started immediately.

Though the misuse of Narcotics Drugs of Psychotropic Substances is rampant, we should also remember that these are the substances which we require for alleviation of pain and for terminal care. It is the intention of ours which makes it boon or curse for the society. Hence the Act should be amended to address the undue harassment of legally authorized manufacturers, dealers and traders who sells this for proper use.

I urge upon the Government to make rules so that availability of these drugs become easier for the care-givers otherwise terminally ill and persons with pains will continue to suffer.

***SHRI P. VENUGOPAL (TIRUVALLUR) :** I am happy while participating in discussion on an important bill titled Narcotic Drugs and Psychotropic Substances (Amendment) Bill, 2011.

Narcotic Drugs and Psychotropic Substances continue to have several medical and scientific uses. Their permissible use worldwide is for medical & scientific purposes only. However, these drugs and substances have tremendous potential for abuse. India continues to be heaven for illegal narcotic trade. It has been reported in many parts of the country on day-to-day basis about the illegal narcotic trade. It is a serious issue affecting the future of the younger generation of our country.

The Narcotic Drugs and Psychotropic Substances (Amendment) Bill, 2011 aims at rectifying those anomalies and also making certain further changes to strengthen the provisions of the Act. Though India enacted the Narcotic Drugs and Psychotropic Substances Act, popularly known as NDPS Act, in 1985, the Act was amended twice since then through the NDPS (Amendment) Act 1989 and the NDPS (Amendment) Act 2001 to align domestic laws in conformity with our commitment to global Conventions. But as more anomalies surfaced, the NDPS (Amendment) Bill 2011 was introduced last September to beef up the provisions of the Act.

The present Bill even envisages for severe punishment. There has been demand to reduce the punishment for consumption of morphine, cocaine and heroin by six months from the extant one year in the light of the provision entailing maximum six months imprisonment for trafficking of small quantities.

A major source of concern voiced by the INCB is that the abuse of drugs by injection is increasing in South Asia. This has reached significant proportions in India. Drugs abused by injection in the region include heroin, prescription opioids and mixtures with other controlled substances. This has led to a spurt in the HIV and Hepatitis-C infection. Related to this disquieting development is that India continues to be used by transnational organised criminal groups to divert precursors of amphetamine-type stimulants, because of the wide availability of precursor's ephedrine and pseudoephedrine in our country.

Most of the amphetamine and methamphetamine available in the illicit market in tablet form in India has been smuggled into the country. By contrast, most of the amphetamine and methamphetamine available in the illicit market in powder form has been illicitly manufactured in the country. A larger quantity of amphetamine has been seized regularly in many parts of the country.

The worrisome feature is that illicit cultivation of opium poppy supervenes in several parts of India. Virtually all of the opium poppy cultivation is estimated to be at least 7500 ha. Interestingly, in India, cocaine is trafficked in small quantities

by courier!

The smoking of opium in India continues to be a traditional practice, a country in which the level of opium abuse is one of the highest in Asia. "Chasing" (inhaling the vaporized form) and smoking are the most popular pathways of use among drug abusers in South Asia, though some have switched to abusing by injection with the practice spreading rapidly.

As if all these appealing abuses are not enough, the most abused pharmaceutical preparations in India include cough formulations, containing codeine and various benzodiazepines including analgesics. The abuse of pharmaceutical preparations in India is "facilitated by the failure of many pharmacies to comply with prescription requirements". As some of the preparations abused in India are in Schedule III of the 1961 Conventions for which a prescription is not mandatory, therefore, the Government should ask the pharmacies to comply with prescription requirements, besides making sure that over-the-counter pharmaceutical preparations are not diverted to be used for non-medical purposes. It is time India got genuinely sensitive to the issue before the demographic dividend manifest in today's youth population turns a liability tomorrow because of laxity in laws.

MR. CHAIRMAN: The House will now take up motion for consideration of the Bill.

The question is:

"That the Bill further to move that the Bill further to amend the Narcotic Drugs and Psychotropic Substances Act, 1985 be taken into consideration."

The motion was adopted.

MR. CHAIRMAN: The House will now take up clause by clause consideration of the Bill.

Clause 2 Definitions

Amendments made:

Page 1, *for* lines 12 to 14, *substitute*"

'(b) clause (viii a) shall be relettered as clause (viii b) and before clause (viii b) as so relettered, the following clause shall be inserted, namely:--

'(viii a) "essential narcotic drug" means a narcotic drug notified by the Central Government for medical and scientific use:'. (3)

Page 2, *omit* lines 1 to 9 (4)

(Shri Namo Narain Meena)

MR. CHAIRMAN: The question is:

"That clause 2, as amended, stand part of the Bill."

The motion was adopted.

Clause 2, as amended, was added to the Bill.

Motion Re: Suspension of Rule 80 (i)

SHRI NAMO NARAIN MEENA: I beg to move:

"That this House do suspend clause (i) of rule 80 of Rules of Procedure and Conduct of Business in Lok Sabha in so far as it requires that an amendment shall be within the scope of the Bill and relevant to the subject matter of the clause to which it relates, in its application to the Government amendment No. 14 to the Narcotic Drugs and Psychotropic Substances (Amendment) Bill, 2011, and that this amendment may be allowed to be moved."

MR. CHAIRMAN: The question is:

"That this House do suspend clause (i) of rule 80 of Rules of Procedure and Conduct of Business in Lok Sabha in so far as it requires that an amendment shall be within the scope of the Bill and relevant to the subject matter of the clause to which it relates, in its application to the Government amendment No. 14 to the Narcotic Drugs and Psychotropic Substances (Amendment) Bill, 2011, and that this amendment may be allowed to be moved."

The motion was adopted.

New Clause 2A

Amendment made:

Page 2, after line 9, insertâ€”

Amendment 2A. In section 4 of the principal Act,--

of section 4

(a) in sub-section (1), after the words "the illicit traffic therein", the words "and for ensuring their medical and scientific use" shall be inserted:

(b) in sub-section (2), after clause (d), the following clause shall be inserted, namely:--

(da) availability of narcotic drugs and psychotropic substances for medical and scientific use."'.
(5)

(Shri Namu Narain Meena)

MR. CHAIRMAN: The question is:

"That New Clause 2A be added to the Bill"

The motion was adopted.

New Clause 2A was added to the Bill.

**Clause 3 Power to add or omit from the
list of Psychotropic substances**

Amendments made:

Page 2, for lines 10 and 11, substituteâ€”

"3. In section 9 of the principal Act,--

(a) in sub-section (1), in clause (a),--

(i) after sub-clause (iii), the following sub-clause shall be inserted, namely:--" (6)

Page 2, after line 14, insertâ€”

`(ii) after sub-clause (v), the following sub-clause shall be inserted, namely:-

"(va) the manufacture, possession, transport, import Inter-State, export Inter-State, sale, purchase, consumption and use of essential narcotic drugs:

Provided that where, in respect of an essential narcotic drug, the State Government has granted licence or permit under the provisions of section 10 prior to the commencement of the Narcotic Drugs and Psychotropic Substances (Amendment) Act, 2014, such licence or permit shall continue to be valid till the date of its expiry or for a period of twelve months from such commencement, whichever is earlier."

(b) in sub-section (2), after clause (h), the following clause shall be inserted, namely:--

"(ha) prescribe the forms and conditions of licences or permits for the manufacture, possession, transport, import inter-State, export inter-State, sale, purchase, consumption or use of essential narcotic drugs, the authorities by which such licence or permit may be granted and the fees that may be charged therefor." (7)

(Shri Namo Narain Meena)

MR. CHAIRMAN: The question is:

"That clause 3, as amended, stand part of the Bill."

The motion was adopted
Clause 3, as amended, was added to the Bill.

**Clause 4 Central Government to take measures for
preventing and combating abuse of and
illicit traffic in narcotic drugs, etc.**

Amendment made:

Page 2, for lines 15 to 17, substitute-

'Amendment of Section 10. **4.** In section 10 of the principal Act, in sub-section (1), in clause (a),-

(a) in sub-clause (i), after the words "poppy straw", the words "except poppy straw produced from plants from which no juice has been extracted through lancing" shall be inserted;

(b) in sub-clause (v), for the words "manufactured drugs other than prepared opium", the words and brackets "manufactured drugs (other than prepared opium and essential narcotic drugs)" shall be inserted;".'

(8)

(Shri Namu Narain Meena)

"

MR. CHAIRMAN: The question is:

"That clause 4, as amended, stand part of the Bill."

The motion was adopted.
Clause 4, as amended, was added to the Bill.

...(Interruptions)

15.10 hrs.

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At this stage Shri Arjun Roy and some other hon. Members went back to their seats

Motion Re: Suspension of Rule 80(i)

SHRI NAMO NARAIN MEENA: I beg to move:

"That this House do suspend clause (i) of rule 80 of Rules of Procedure and Conduct of Business in Lok Sabha in so far as it requires that an amendment shall be within the scope of the Bill and relevant to the subject matter of the clause to which it relates, in its application to the Government amendment No. 9 to the Narcotic Drugs and Psychotropic Substances (Amendment) Bill, 2011, and that this amendment may be allowed to be moved."

MR. CHAIRMAN: The question is:

"That this House do suspend clause (i) of rule 80 of Rules of Procedure and Conduct of Business in Lok Sabha in so far as it requires that an amendment shall be within the scope of the Bill and relevant to the subject matter of the clause to which it relates, in its application to the Government amendment No. 9 to the Narcotic Drugs and Psychotropic Substances (Amendment) Bill, 2011, and that this amendment may be allowed to be moved."

The motion was adopted.

New Clause 4A Amendment of section 15

Amendment made:

Page 2, *after* line 17, *insert* -

4A. In section 15 of the principal Act, in clause (a),
for the words "six months", the words "one year" shall be substituted.¹

(9)

(Shri Namu Narain Meena)

MR. CHAIRMAN: The question is:

"That new clause 4A be added to the Bill."

The motion was adopted.

New Clause 4A was added to the Bill.

Motion Re: Suspension of Rule 80(i)

SHRI NAMO NARAIN MEENA: I beg to move:

"That this House do suspend clause (i) of rule 80 of Rules of Procedure and Conduct of Business in Lok Sabha in so far as it requires that an amendment shall be within the scope of the Bill and relevant to the subject matter of the clause to which it relates, in its application to the Government amendment No. 10 to the Narcotic Drugs and Psychotropic Substances (Amendment) Bill, 2011, and that this amendment may be

allowed to be moved."

MR. CHAIRMAN: The question is:

"That this House do suspend clause (i) of rule 80 of Rules of Procedure and Conduct of Business in Lok Sabha in so far as it requires that an amendment shall be within the scope of the Bill and relevant to the subject matter of the clause to which it relates, in its application to the Government amendment No. 10 to the Narcotic Drugs and Psychotropic Substances (Amendment) Bill, 2011, and that this amendment may be allowed to be moved."

The motion was adopted.

New Clause 4B Amendment of section 17

Amendment made:

Page 2, *after* line 17, *insert* -

4B. In section 17 of the principal Act, in clause (a), for the words "six months", the words "one year" shall be substituted.'. (10)

(Shri Namu Narain Meena)

MR. CHAIRMAN: The question is:

"That new clause 4B be added to the Bill."

The motion was adopted.

New Clause 4B was added to the Bill.

Motion Re: Suspension of Rule 80(i)

SHRI NAMO NARAIN MEENA: I beg to move:

"That this House do suspend clause (i) of rule 80 of Rules of Procedure and Conduct of Business in Lok Sabha in so far as it requires that an amendment shall be within the scope of the Bill and relevant to the subject matter of the clause to which it relates, in its application to the Government amendment No. 11 to the Narcotic Drugs and Psychotropic Substances (Amendment) Bill, 2011, and that this amendment may be allowed to be moved "

MR. CHAIRMAN: The question is:

"That this House do suspend clause (i) of rule 80 of Rules of Procedure and Conduct of Business in Lok Sabha in so far as it requires that an amendment shall be within the scope of the Bill and relevant to the subject matter of the clause to which it relates, in its application to the Government amendment No. 11 to the Narcotic Drugs and Psychotropic Substances (Amendment) Bill, 2011, and that this amendment may be allowed to be moved "

The motion was adopted.

New Clause 4C Amendment of section 18

Amendment made:

Page 2, *after* line 17, *insert* -

4C. In section 18 of the principal Act, in clause (a), for the words "six months", the words "one year" shall be substituted.'. (11)

(Shri Namo Narain Meena)

MR. CHAIRMAN: The question is:

"That new clause 4C be added to the Bill."

The motion was adopted.

New Clause 4C was added to the Bill.

Motion Re: Suspension of Rule 80(i)

SHRI NAMO NARAIN MEENA: I beg to move:

"That this House do suspend clause (i) of rule 80 of Rules of Procedure and Conduct of Business in Lok Sabha in so far as it requires that an amendment shall be within the scope of the Bill and relevant to the subject matter of the clause to which it relates, in its application to the Government amendment No. 12 to the Narcotic Drugs and Psychotropic Substances (Amendment) Bill, 2011, and that this amendment may be allowed to be moved."

MR. CHAIRMAN: The question is:

"That this House do suspend clause (i) of rule 80 of Rules of Procedure and Conduct of Business in Lok Sabha in so far as it requires that an amendment shall be within the scope of the Bill and relevant to the subject matter of the clause to which it relates, in its application to the Government amendment No. 12 to the Narcotic Drugs and Psychotropic Substances (Amendment) Bill, 2011, and that this amendment may be allowed to be moved."

The motion was adopted.

New Clause 4D Amendment of section 20

Amendment made:

Page 2, *after* line 17, *insert* -

4D. In section 20 of the principal Act, in clause (b), in sub-clause (ii), in item (A), for the words "six months", the words "one year" shall be substituted.'. (12)

(Shri Namo Narain Meena)

MR. CHAIRMAN: The question is:

"That new Clause 4D be added to the Bill."

The motion was adopted.

New Clause 4D was added to the Bill.

Motion Re: Suspension of Rule 80(i)

SHRI NAMO NARAIN MEENA: I beg to move:

"That this House do suspend clause (i) of rule 80 of Rules of Procedure and Conduct of Business in Lok Sabha in so far as it requires that an amendment shall be within the scope of the Bill and relevant to the subject matter of the clause to which it relates, in its application to the Government amendment No. 13 to the Narcotic Drugs and Psychotropic Substances (Amendment) Bill, 2011, and that this amendment may be allowed to be moved. "

MR. CHAIRMAN: The question is:

"That this House do suspend clause (i) of rule 80 of Rules of Procedure and Conduct of Business in Lok Sabha in so far as it requires that an amendment shall be within the scope of the Bill and relevant to the subject matter of the clause to which it relates, in its application to the Government amendment No. 13 to the Narcotic Drugs and Psychotropic Substances (Amendment) Bill, 2011, and that this amendment may be allowed to be moved."

The motion was adopted.

New Clause 4E Amendment of section 21.

Amendment made:

Page 2, *after* line 17, *insert* -

4E. In section 21 of the principal Act, in clause (a), for the words "six months", the words "one year" shall be substituted.'. (13)

(Shri Namu Narain Meena)

MR. CHAIRMAN: The question is:

"That new clause 4E be added to the Bill."

The motion was adopted.

New Clause 4E was added to the Bill.

Motion Re: Suspension of Rule 80 (i)

SHRI NAMO NARAIN MEENA: I beg to move:

"That this House do suspend clause (i) of rule 80 of Rules of Procedure and Conduct of Business in Lok Sabha in so far as it requires that an amendment shall be within the scope of the Bill and relevant to the subject matter of the clause to which it relates, in its application to the Government amendment No. 14 to the Narcotic Drugs and Psychotropic Substances (Amendment) Bill, 2011, and that this amendment may be allowed to be moved. "

MR. CHAIRMAN: The question is:

"That this House do suspend clause (i) of rule 80 of Rules of Procedure and Conduct of Business in Lok Sabha in so far as it requires that an amendment shall be within the scope of the Bill and relevant to the subject matter of the clause to which it relates, in its application to the Government amendment No. 14 to the Narcotic Drugs and Psychotropic Substances (Amendment) Bill, 2011, and that this amendment may be allowed to be moved."

The motion was adopted.

New Clause 4F Amendment of Section 22.

Amendment made:

Page 2, after line 17, insert -

4F. In section 22 of the principal Act, in clause (a), for the words "six months", the words "one year" shall be substituted.'. (14)

(Shri Namu Narain Meena)

MR. CHAIRMAN: The question is:

"The new clause 4F be added to the Bill".

The motion was adopted.

New Clause 4F was added to the Bill.

Motion Re: Suspension of Rule 80 (i)

SHRI NAMO NARAIN MEENA: I beg to move:

"That this House do suspend clause (i) of rule 80 of Rules of Procedure and Conduct of Business in Lok Sabha in so far as it requires that an amendment shall be within the scope of the Bill and relevant to the subject matter of the clause to which it relates, in its application to the Government amendment No. 15 to the Narcotic Drugs and Psychotropic Substances (Amendment) Bill, 2011, and that this amendment may be allowed to be moved."

MR. CHAIRMAN: The question is:

"That this House do suspend clause (i) of rule 80 of Rules of Procedure and Conduct of Business in Lok Sabha in so far as it requires that an amendment shall be within the scope of the Bill and relevant to the subject matter of the clause to which it relates, in its application to the Government amendment No. 15 to the Narcotic Drugs and Psychotropic Substances (Amendment) Bill, 2011, and that this amendment may be allowed to be moved. "

The motion was adopted.

New Clause 4G Amendment of section 23

Amendment made:

Page 2, after line 17, insertâ€”

4G. In section 23 of the principal Act, in clause (a), for the words "six months", the words "one year" shall be substituted.'. (15)

(Shri Namu Narain Meena)

MR. CHAIRMAN: The question is:

"That new clause 4G be added to the Bill".

The motion was adopted.

New Clause 4G was added to the Bill.

Clause 5 Officers of Central Government

MR. CHAIRMAN: The question is:

"That clause 5 stand part of the Bill."

The motion was negatived.

Clause 6 The Narcotic Drugs and Psychotropic substances consultative committee

MR. CHAIRMAN: The question is:

"That clause 6 stand part of the Bill."

The motion was adopted.

Clause 6 was added to the Bill.

Clause 7 was added to the Bill.

Motion Re: Suspension of Rule 80 (i)

SHRI NAMO NARAIN MEENA: I beg to move:

"That this House do suspend clause (i) of rule 80 of Rules of Procedure and Conduct of Business in Lok Sabha in so far as it requires that an amendment shall be within the scope of the Bill and relevant to the subject matter of the clause to which it relates, in its application to the Government amendment No. 16 to the Narcotic Drugs and Psychotropic Substances (Amendment) Bill, 2011, and that this amendment may be allowed to be moved. "

MR. CHAIRMAN: The question is:

"That this House do suspend clause (i) of rule 80 of Rules of Procedure and Conduct of Business in Lok Sabha in so far as it requires that an amendment shall be within the scope of the Bill and relevant to the subject matter of the clause to which it relates, in its application to the Government amendment No. 16 to the Narcotic Drugs and Psychotropic Substances (Amendment) Bill, 2011, and that this amendment may be allowed to be moved."

The motion was adopted.

New Clause 7A Amendment of section 31A.

Amendment made:

Page 2, after line 39, insert—

7A. In section 31A of the principal Act, in sub-section (1), for the words "shall be punishable with death", the words and figures "shall be punished with punishment which shall not be less than the punishment specified in section 31 or with death" shall be substituted.'. (16)

(Shri Namu Narain Meena)

MR. CHAIRMAN: The question is:

"That new clause 7A be added to the Bill".

The motion was adopted.

New Clause 7A was added to the Bill.

Motion Re: Suspension of Rule 80 (i)

SHRI NAMO NARAIN MEENA : I beg to move:

"That this House do suspend clause (i) of rule 80 of Rules of Procedure and Conduct of Business in Lok Sabha in so far as it requires that an amendment shall be within the scope of the Bill and relevant to the subject matter of the clause to which it relates, in its application to the Government amendment No. 17 to the Narcotic Drugs and Psychotropic Substances (Amendment) Bill, 2011, and that this amendment may be allowed to be moved."

MR. CHAIRMAN: The question is:

"That this House do suspend clause (i) of rule 80 of Rules of Procedure and Conduct of Business in Lok Sabha in so far as it requires that an amendment shall be within the scope of the Bill and relevant to the subject matter of the clause to which it relates, in its application to the Government amendment No. 17 to the Narcotic Drugs and Psychotropic Substances (Amendment) Bill, 2011, and that this amendment may be

allowed to be moved."

The motion was adopted.

New Clause 7B Amendment of section 42

Amendment made:

Page 2, *after* line 39, *insert*"

7B. In section 42 of the principal Act, in sub-section (1),
. in the proviso, for the words "Provided that", the following
shall be substituted, namely:--
"Provided that in respect of holder of a licence for
manufacture of manufactured drugs or psychotropic
substances or controlled substances, granted under this Act
or any rule or order made thereunder, such power shall be
exercised by an officer not below the rank of sub-inspector:
Provided further that". (17)

(Shri Namu Narain Meena)

MR. CHAIRMAN: The question is:

"That New Clause 7B be added to the Bill".

The motion was adopted.

New Clause 7B was added to the Bill.

Clause 8 was added to the Bill.

Clause 9 Power of Central Government to permit, control and regulate

Amendment made:

Page 3, lines 23 and 24, *for* "one hundred and eighty days", *substitute* "ninety days". (18)

(Shri Namo Narain Meena)

MR. CHAIRMAN: The question is:

"That clause 9, as amended, stand part of the Bill."

The motion was adopted.

Clause 9, as amended, was added to the Bill.

Clauses 10 to 14 were added to the Bill.

**Clause 15 Punishment for contravention
in relation to poppy straw**

Amendment made:

Page 4, for lines 15 and 16, *substitute*"

'15. In section 71 of the principal Act, in sub-section (1), for the words "The Government may, in its discretion, establish, as many centres as it thinks fit for identification, treatment", the words "The Government may establish, recognize or approve as many centres as it thinks fit for identification, treatment, management" shall be substituted.'. (19)

(Shri Namo Narain Meena)

MR. CHAIRMAN: The question is:

"That clause 15, as amended, stand part of the Bill.

The motion was adopted.

Clause 15, as amended, was added to the Bill.

Clause 1 Short title, extent and commencement

Amendment made:

Page 1, line 3, for "2011", *substitute* "2014". (2)

(Shri Namo Narain Meena)

MR. CHAIRMAN: The question is:

"That clause 1, as amended, stand part of the Bill."

The motion was adopted.

Clause 1, as amended, was added to the Bill.

Enacting Formula

Amendment made:

(Shri Namu Narain Meena)

MR. CHAIRMAN: The question is:

"That the Enacting Formula, as amended, stand part of the Bill."

The motion was adopted.

The Enacting Formula, as amended, was added to the Bill.

The Long Title was added to the Bill.

MR. CHAIRMAN: Now, Shri Nishikant Dubey. You can ask your question.

श्री निशिकांत दुबे (गोड्डा): सभापति महोदय, इस देश में बहुत कानून हैं, जैसे मैंने अभी चर्चा के क्रम में कहा कि स्कूल में आइसक्रीम के माध्यम से, चॉकलेट के माध्यम से, महिलाओं को ड्रग देकर किसी तरह की एवटीविटी होती है, ब्लैकमेलिंग बहुत बढ़ रही है, दाउद इब्राहिम का एक पूरा नेक्सस है जिसमें फेक करेंसी है, ब्लैक मनी है, हवाला ट्रंजैक्शन है। उसी तरह से इललीगल सम्पत्तियां लोग बाहर, भीतर अर्जित कर रहे हैं। हवाला के माध्यम से पैसा आ रहा है, उसी तरह ड्रग ट्रैफिकिंग है, जैसे अभी हमने कैंसर के लिए कहा कि चूंकि कैंसर की दवाइयां महंगी हो रही हैं, इस बिल को जल्दी पास करना है। चाहे वित्त मंत्रालय में है चाहे गृह मंत्रालय में है, अलग-अलग कानून हैं और इसके कारण बहुत छोटी सजा हो पाती है, जैसे छः महीने की सजा थी उसे अब हमने एक साल के लिए किया। ट्रैफिकिंग के लिए यदि पकड़ेंगे तो उन्हें फांसी की सजा भी हो सकती है। लेकिन ड्रग की हालत में लोग लड़कियों, बच्चियों, महिलाओं, बच्चों के साथ रेप करते हैं, ड्रग ऐब्जूस करते हैं, ब्लैकमेल करते हैं या जो इस समाज, सोसाइटी में पार्ट हैं और जिनका कहीं न कहीं दुर्बई कनेक्शन है, कहीं न कहीं वे दाउद इब्राहिम से जुड़े हुए लोग हैं, उसके बारे में कोई एक टास्क फोर्स बनाया जाए, एक कमेटी बनाई जाए या भारत सरकार का क्या नजरिया है। इस सारे कानून को एकजुट करते हुए आज के युवा डिस्को, ड्रग के माध्यम से जो बर्बाद हो रहे हैं, आपको पता है माननीय राहुल जी का ही बयान आया था कि पूरा पंजाब ड्रग के नशे में चूर है। मैं कह रहा हूँ कि जब आपको पता है कि देशभर में ड्रग माफिया इतना हावी हो गया है, ड्रग ट्रैफिकिंग वाले इतने हावी हो गए हैं, समाज के वे हार्ड सोसाइटी के लोग हो गए हैं, उन्हें किसी कीमत पर पैसा मिल रहा है, फ़ी का पैसा मिल रहा है और उसका वे किसी तरह से मिसयूज कर रहे हैं। उस बारे में भारत सरकार किस तरह की योजना बना रही है, यह पार्लियामेंट को बताया जाये। ... (व्यवधान)

श्री शैलेन्द्र कुमार (कौशाम्बी): सभापति महोदय, स्वापक औषधि और मनःपूषावी पदार्थ (संशोधन) विधेयक, 2011 पर हमने यहां बहुत विस्तार से डिस्कशन की। ... (व्यवधान)

MR. CHAIRMAN : Nothing will go on record except the speech of Shri Shailendra Kumar.

*(Interruptions) â€¦**

श्री शैलेन्द्र कुमार : सभापति महोदय, यह बहुत ही महत्वपूर्ण बिल है। मैं निशिकांत दुबे जी के वक्तव्य से अपने को सम्बद्ध करता हूँ।

यह बात सत्य है कि आज चाहे स्कूल्स हों, कालेजेज हों या कहीं भी लेबर चौराहा हो, जहां मेहनतकश मजदूर हैं, खासकर युवा पीढ़ी को ड्रग और नशे में ढकेलने का काम हुआ है और यह साजिश के तहत हो रहा है। इसी तरह से चाहे बंगलादेश हो, नेपाल बॉर्डर हो, पाकिस्तान बॉर्डर हो, चाइना हो, वहां से बहुत करेंसी हवाला के माध्यम से आ रही है। इसके माध्यम से वे हमारे देश की आर्थिक स्थिति को कमजोर करना चाहते हैं और यहां जो मेहनतकश, प्रतिभावान युवा हैं, उन्हें एक तरीके से नशे में डालकर उनके नॉलेजेज को किल करने का काम किया जा रहा है। यह साजिश के तहत हो रहा है कि हमारा देश कैसे कमजोर किया जाये। इसमें सबसे बड़ी बात यह है कि आपका विभाग मिला हुआ है, पुलिस विभाग मिला हुआ है। आप कहीं भी देखिये, अगर चार मजदूर हैं, तो वे अलग ड्रग पी रहे हैं। यहां तक कि स्कूल के बच्चे भी इसके प्रभाव में आ गये हैं। आज इस पर कड़े कानून की जरूरत है। छः महीने की जगह एक साल की सजा देने से यह दूर नहीं होगा। इस पर सख्त से सख्त सजा हो, जिससे यह रुके और हमारे यहां की युवा पीढ़ी वह बर्बाद होने से बचे। खासकर जो मेहनतकश मजदूर हैं, उनके जीवन को बचाया जा सके। आज बहुत से ऐसे घर हैं, जो बर्बाद हो चुके हैं। मानसिक तौर पर लोग विक्षिप्त हो गये हैं। उनका परिवार बिल्कुल त्रस्त हो चुका है।

मैं चाहूंगा कि सरकार कड़े कानून बनाकर इसे बंद करे और हमारे जो पड़ोसी देश हैं, जहां से यह ड्रग्स आ रहा है, वहां से इसे कठोरता से रोकने का काम करें।

PROF. SAUGATA ROY (DUM DUM): Sir, I have a very short submission to make. It is true that drugs are a real menace not only here but also internationally. I have been to Columbia where the Medellin drug cartel controls the whole nation. Mexico today is wracked by drug cartel. In the east of India around Burma-Thailand border there is a Golden Triangle and it is all coming into India. And as other hon. Members have said, it is causing tremendous harm to our student and the young people. The NDPS Act was originally done to integrate several Acts that were there – the Dangerous Drugs Act, the Opium Act, etc. But now the NDPS Act is not being properly used. You know Sir as to how the NDPS Act is used. Whenever a police station is not able to control a criminal, they put him under the NDPS Act so that he stays inside the jail for six months. But the actual source of drugs, those who launder money, those who bring drugs from outside are not being apprehended. We have a Narcotics Control Bureau but it is proved to be ineffective.

I would end by just stating that the drugs are prevalent in the lowest strata of society, slum dwellers in all big cities are taking the smack, they burn it, and then they blow it through a paper tube. And they go out of work. If you put them in police station lock-up, they bang their head against the lock up door because the withdrawal symptom takes over. Once you take to drugs, then, you can't give it up. What is more worrying is that not just at the bottom, there is drug taking and in the top echelon of society, there is drug taking. Mumbai film land, Shatragun ji is here, is totally affected by drugs. Several important heroes have been caught with drugs. Somehow or other they are let off. I can talk of one top hero in Bollywood heroes who is constantly on drugs. Who is supplying them drugs? What is the source? How this is going on day after day in spite of law? The law is being used against petty criminals. But the big people who launder money to bring in drugs worth millions of rupees are not being apprehended. We appreciate this amendment brought by the Government. It was an international obligation also. Then, morphine was getting costly and, as you know, morphine is the most positive pain killer given in the case of terminal cancer patients and all other patients. So, how is it that in spite of law and in spite of having a Narcotics Control Bureau, the Home Ministry and the Finance Ministry, the source of drugs has not been tapped? These drugs are not only freely available in Mumbai, but also in Delhi. I do not want to name the hotels where drugs are taken. People are high on cocaine and heroin. It is a very big menace.

MR. CHAIRMAN : Please ask your question.

PROF. SAUGATA ROY : Sir, you are from Goa. The Russians are coming and using these drugs, but they are not being apprehended. Day after day, the Russian mafia is taking over the whole of Goa. So, why is the Government not able to take adequate steps to control this drug menace? This is my question.

DR. RAM CHANDRA DOME (BOLPUR): Mr. Chairman, Sir, I would like to make a brief submission. First of all, I express my gratitude to the Government for bringing this Bill. It is an important Bill with the greatest humanitarian gesture. I pleaded for this Bill to be passed for a long time here because as a medical person I know the importance of this Bill.

Sir, as my esteemed colleague Prof. Roy and Shri Nishikant Dubey have already pointed out, at the terminal stage of some diseases, particularly cancerous diseases, severe painful termination is there and also in the case of acute heart attack, namely myocardial infarction, the only life saving drug to give immediately is morphine. This is a narcotic drug, but this is also a life saving medicine. So, this Bill is very important. It has been pending for a long time and I am happy that it is being passed now.

The other point that I want to make is about narcotic terrorism. It is a dangerous menace. International drug trafficking and narcotic terrorism are dangerous for the whole world. This should be stopped. Then, our drug addicted youth are having self-injections using narcotic drugs and the dangerous outcome of this is HIV/AIDS infection and Hepatitis B and Hepatitis C. The main problem is that our youth are getting demoralized by taking all these addictive narcotic drugs. As pointed out by my colleagues, these drugs are freely available in the market with the connivance of police and other officials. Our school children, youth, working class, all are suffering due to these narcotic drugs. It is a big menace not only in Mumbai film industry but it is a dangerous menace throughout our country. So, the Government should take stringent measures to stop this menace. The Government should be serious to check this menace and stringent punishment is also

necessary to stop this menace which is destroying not only our economy but also the health of our people. So, what stringent measure the Government is taking to control this drug menace? This is my question.

MR. CHAIRMAN: Before I call Shri Ajay Kumar to speak, I would request the hon. Members to be brief and ask only questions.

SHRI AJAY KUMAR (JAMSHEDPUR): Thank you, Mr. Chairman, Sir. My only submission to the Government is that the punishment is for the people who are using drugs. Most of the time only small quantity of drugs is confiscated and I think the Government is making this biggest mistake while actual drug traffickers go scot-free. So, the drugs prevention should be focused on traffickers.

What will happen that every time you catch small people and the police will fix small people, poor people, fill the jails and the actual trafficker goes scot-free. In the recent case, in the Supreme Court also, there is a person who has been imprisoned for the past 15-20 years for a small offence but we are able to release people who have committed mass murders and all. So, the same thing will happen for narcotics and psychotropic substances. The poor drug users will be in prison and the actual guys who traffic in drugs will go away. So, the thing is small quantity and imprisonment; because all the people who use drug in small quantities and caught with small quantities actually need treatment.

So, my request is that it will be misused and again the poor will fill up the jails and no drug trafficker will be caught. I would request the Government to kindly consider this.

Thank you...(Interruptions)

MR. CHAIRMAN: You have disturbed enough, now please take your seat. You will get your time.

डॉ. विनय कुमार पाण्डेय (श्रावस्ती): महोदय, नारकोटिक्स ड्रग्स अमेंडमेंट बिल जैसे महत्वपूर्ण विषय पर बोलने का आपने मुझे अवसर दिया, इसके लिए मैं आपका आभारी हूँ।

महोदय, मेरा निर्वाचन क्षेत्र इससे सीधा प्रभावित होता है। उत्तर प्रदेश के श्रावस्ती और बलरामपुर जनपद नेपाल की अंतरराष्ट्रीय सीमा से लगे हुए हैं। नेपाल के माओवादियों और हमारे झारखण्ड एवं छत्तीसगढ़ के नक्सलवादियों का एक नेक्सस वहां तस्करी का काम करता है। उससे जो अवैध पैसे की कमाई होती है, उसकी खपत सीधे राष्ट्रविरोधी गतिविधियों में होती है और काला धन भी बढ़ता है। माओवादियों और नक्सलवादियों का जो नेक्सस अंतरराष्ट्रीय सीमा पर बना हुआ है, उसको तोड़ा जाना बहुत ही आवश्यक है। मेरे निर्वाचन क्षेत्र के माध्यम से ही यह होता है और उत्तर प्रदेश का तराई वाला क्षेत्र और बिहार का पूरा बॉर्डर एरिया, जो नेपाल से सटा हुआ है, वहां के जो नक्सलवादी एवं छात्र इसकी चपेट में आकर बर्बाद होते हैं, इसलिए इसको रोका जाए। उसके लिए कड़ा प्रावधान किया जाए।

महोदय, नशे से ही संबंधित एक पत्र मैंने पहले भी वित्तमंत्री जी एवं सचिव महोदय को दिया था, मैं आपके माध्यम से उसकी ओर भी ध्यान आकृष्ट करना चाहूंगा कि पान पराग, रजनीगंधा, कमला पसन्द आदि जो तमाम गुटका आते हैं और तम्बाकू के पाउचेज हैं, उससे हजारों-करोड़ रुपये का काला धन इस देश में पैदा हो रहा है। पहले जो पाउचेज मशीन थी, जिससे 200 पाउचेज निकलते थे, अब रोटेरी मशीनें आने के बाद 1000-1200 पाउचेज निकालती हैं। उसको फिर से अमेंड करके बढ़ाया जाए। उसे सर्विस टैक्स के रूप में 25 से 30 हजार करोड़ रुपये की अतिरिक्त आय होगी। इस तरीके से जो हजारों-करोड़ रुपये काला बाजारी के रूप में आते हैं, वह बंद होगा।

MR. CHAIRMAN: Nothing will go on record.

(Interruptions) *â€¦*

श्री शत्रुघ्न सिन्हा (पटना साहिब): महोदय, यह बहुत ही महत्वपूर्ण बिल है। मैं पूरे सदन को इसके लिए धन्यवाद दूंगा कि इतना महत्वपूर्ण बिल लेकर आए हैं क्योंकि इसमें जेनरेशन का, फ्यूचर का और पूरे देश का सवाल है। आज जिस तरह निशिकांत जी ने बताया, सौगत बाबू बोल रहे थे, डा. राम चन्द्र डोम जी ने कहा, यह हर सोसाइटी में चला गया है - डिस्को में गया है, लॉज़ेज में गया है, होटल्स में गया है। आज ड्रग्स संघर्ष जेनरेशन में, स्टूडेंट्स में जा रहा है और हालत बहुत गंभीर हो रही है। महिलाएं आदि सभी वर्ग प्रभावित हो रहे हैं। I have been in the forefront of anti-tobacco and anti-drug campaign. ड्रग्स और टोबैको के कुप्रभाव के मामले में एक ही चीज अच्छी है कि यह बहुत ही सेकुलर होता है, हर धर्म, हर जाति, अमीर-गरीब, ऊंची सोसाइटी और हमारी सोसाइटी के लोगों, किसी में कोई फर्क नहीं करता है, भेदभाव नहीं करता, सबको समान रूप से प्रताड़ित करता है और कर रहा है। इसलिए मैं इसे अच्छा कहूंगा कि यह सेकुलर है। जैसा अभी अजय कुमार जी ने कहा, डा. राम चन्द्र डोम जी ने कहा, यह फिल्टरों में आ ही गया है, बहुत जगह आ गया है। पहले एक कहावत होती थी 'Things go better with Coca Cola'. यह एड चलता था। यह एड चलता था, अब यह एड चल रहा है- "Things go better with coke." आज हर तरफ कोक-कोक है यानि कोफिन वाला कोक। जैसे शत्रुघ्न सिन्हा का शॉटगन हो गया, वैसे ही कोफिन का शार्ट कोक हो गया। लोग आज इससे परेशान हो रहे हैं, तबाह हो रहे हैं। यह जो बिल आया है, मैं इसकी सराहना करता हूँ। अजय कुमार जी जो अभी अपनी बात कह रहे थे, वह पुलिस अधिकारी रह चुके हैं, उन्होंने काफी अच्छे ढंग

से अपनी बात रखी।

सभापति जी, इसमें चीजें बहुत महत्वपूर्ण हैं। एक है ट्रैफिकिंग रूट पर स्ट्राइक करना। अगर स्ट्राइक नहीं करेंगे, किसी वर्मा, शर्मा या मुशताक को पकड़ लेंगे तो उससे कोई फायदा नहीं होगा, क्योंकि वह साल या छः महीने बाद छूट जाएगा। इसमें बहुत भ्रष्टाचार भी व्याप्त है। आपने इसमें फांसी का भी प्रावधान किया है, अच्छी बात है। जब रूट की बात होती है, ट्रैफिकिंग की बात होती है, सप्लायर की बात होती है तो इस बात का भी खयाल मंत्री जी रखें कि पहले नारकोटिक्स जो ड्राई माना जाता था, आज बहुत ल्यूक्रेटिव माना जाता है। बहुत सारे लोग, हमारे बड़े-बड़े अधिकारी, नारकोटिक्स विभाग में जाना चाहते हैं और कई भ्रष्टाचार करते हुए पकड़े भी गए हैं। इसलिए इनकी भी विजिलेंस और मानिट्रिंग बहुत जरूरी है। साथ ही साथ जो लोग इसकी सप्लाय करते हैं, चाहे जिस रूट से आ रहा है, उसकी शेकथाम बहुत जरूरी है। साथ ही साथ अपने कानून के इम्प्लीमेंटेशन को, मानिट्रिंग को और मजबूत करना पड़ेगा, ताकि यह लोगों के लिए एक डेटेंटे हो।

मैं एक और बात सदन में कहना चाहूंगा। जैसा अभी बताया गया कि जो लोग ड्रग के शिकार हो जाते हैं, क्या हमारे अंदर इतनी शक्ति है, क्षमता है कि हम उनकी मानिट्रिंग या विजिलेंस कर सकें। अजय कुमार जी ने जैसा कहा कि गुटखा, जर्दा आदि के पाउचेज़ और सिगरेट तक सरेआम बेची जाती हैं। कई जगह स्मॉकिंग मना है, लेकिन फिर भी स्मॉकिंग हो रही है। इसी तरह कई जगह गुटखा या जर्दा सेवन मना है, लेकिन फिर भी हर जगह दुकान पर लटके हुए देखे जा सकते हैं। इसलिए इसे रोकने के लिए हमारे पास कहां तक गैरपावर है, कितनी पुलिसिंग करेंगे, कितनी फोर्स है? इसलिए ड्रग्स की शेकथाम के लिए, इनकी कौंसलिंग के लिए, क्योंकि जो इस लत के शिकार हुए हैं, उन्हें इस लत से बाहर निकालने के लिए क्या मंत्री जी इस बिल में कोई प्रावधान करेंगे? साथ ही मैं यह भी कहना चाहूंगा कि सबसे पहले इसकी ट्रैफिकिंग को, रूट कॉज़ को रोकने का प्रावधान किया जाए और जो इसके सप्लायर्स हैं, उन्हें पकड़ने की कोशिश करेंगे तो मैं समझता हूँ कि यह बिल ज्यादा महत्वपूर्ण और कारगर होगा। ... (व्यवधान)

15.43 hrs.

At this stage Shri Arjun Roy and some other hon. Members came and stood on the floor near the Table.

...(व्यवधान)

डॉ. रघुवंश प्रसाद सिंह (वैशाली): लतन सिंह जी, पहले हमारी बात सुन लीजिए।... (व्यवधान)

MR. CHAIRMAN : Hon. Member, you please carry on.

...(Interruptions)

डॉ. रघुवंश प्रसाद सिंह : आप हमारी बात सुन लेंगे तो हम भी आपके साथ खड़े होंगे।... (व्यवधान)

MR. CHAIRMAN: Please ask question.

...(Interruptions)

डॉ. रघुवंश प्रसाद सिंह (वैशाली): सभापति जी, यह नारकोटिक्स वाला बिल बहुत ही महत्वपूर्ण है। स्वापक औषधि और मनःपुभावी पदार्थ (संशोधन) विधेयक है जो मूल अधिनियम 1985 में संशोधन करने के लिए सदन में आया है। पहले क्या होता था कि पुरानी अफीम रखने वालों के विरुद्ध ब्रिटिश राज में एक कानून था, जिसमें किसानों से पोस्त की खेती कराई जाती थी और अफीम की खेती भी होती थी। उसे यहां से विदेश सप्लाय किया जाता था। उस समय से लेकर अब तक यह नशा कितना खराब है, यह हम सभी जानते हैं। हम सब यह भी जानते हैं कि जिस चीज का भी नशा होता है। अफीम है तम्बाकू है भांग है, गांजा है, शराब है ये सभी मानवता की शत्रु हैं। मौहम्मद पैगम्बर ने कुरान में कहा कि " नशा सभी पापों की जननी है।" ... (व्यवधान)

MR. CHAIRMAN : Nothing will go on record.

(Interruptions) â€¦ *

15.47 hrs.

At this stage Shri Arjun Roy and some other hon. Members went back to their seats

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI NAMO NARAIN MEENA): Sir, all eight Members have participated and given important suggestions and input for policy making.... (Interruptions) This Act will provide a comprehensive legislation, equipped on the one hand, and to effectively deal with the menace of Drug, while at the same time lead to a greater and easier access to narcotic drugs for legitimate and medical scientific purpose.... (Interruptions) They have made several good suggestions. We will certainly look into these and we will handle it very seriously. With these remarks, I beg to move that the Bill be passed.... (Interruptions)

MR. CHAIRMAN: As a large number of Members have expressed their views and the Minister has replied, the speeches made by the Members and the replies of the Minister may be treated as part of the general discussion.

...(Interruptions)

MR. CHAIRMAN: Now, the hon. Minister may move that the Bill, as amended, be passed.

SHRI NAMO NARAIN MEENA: Sir, I beg to move:

"That the Bill, as amended, be passed."

MR. CHAIRMAN: The question is:

"That the Bill, as amended, be passed."

The motion was adopted.

15.47 hrs.

SUBMISSION BY MEMBERScontd

Re : Issue of grant of Special status to Bihar

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THE MINISTER OF FINANCE (SHRI P. CHIDAMBARAM): Sir, can I respond over the issue of Bihar?

MR. CHAIRMAN: Yes.

MR. CHAIRMAN: Nothing will go on record expect what Shri Bhakta Charan Das has says.

*(Interruptions)**

15.50 hrs.

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At this stage, Shri Arjun Roy and some other hon. Members came and stood on the floor near the Table.